

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.260/TT/2015

Date: 28-12-2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from anticipated/actual COD to 31.03.2019 for Champa PS - Dharamjaygarh (Korba) 765 kV S/C line along with bays, Raigarh PS (near Kotra) - Champa PS 765 kV S/C line along with bays and establishment of 765/400 kV 6X1500 MVA Champa Pooling Station under "Establishment of Pooling Stations at Champa and Raigarh (near Tamnar) for IPP Generation Projects in Chattisgarh" in Western Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 11.1.2016 :-

- a) Submit the computation of interest during construction for Asset-II to Asset-VI on cash basis from the date of infusion of debt fund up to Scheduled COD and From Scheduled COD to Actual COD of the Asset;
- b) Furnish the details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of Asset-II to Asset-VI (i.e. from Scheduled COD to Actual COD) along with the liquidated damages recovered or recoverable, if any.
- c) Submit the IDC & IEDC computations on cash basis considered for the capital cost as on COD for Asset-I.
- d) Submit the copy of RCE along with the re-apportioned approved cost for all assets duly certified by the competent authority.

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- e) Submit Auditor's certificate in respect of Asset IV to VI for capital cost incurred as on COD indicating actual payment made on cash basis made and balance payments to be made under balance and retention payment for each assets.
- f) Submit the certificate issued by RLDC as per Regulation 5 (2) of the 2014 Tariff Regulations in support of trial operation or commercial operation date along with commissioning of communication system.
- g) Submit the color SLD of all the assets under the scheme, clearly identifying the assets covered in the instant petition along with the upstream and downstream systems.

In case the above said information is not received within the specified date, the petition shall be disposed on the basis of the information available on record.

Yours faithfully,

Sd/-
(M.M.Chaudhari)
Asst Chief (Fin)